do with the Bill and, therefore, we stage a walk out in. protest.

[At *this stage several Hon. Members left the Chamber]*

SHRI BHAGWAT JHA AZAD: 1 want to put the record straight. It is the hon. Members, Shri Kalyan Roy and Shri Bagaitkar who threw the challenge. They said: "We challenge the Government and we will take the issue to the streets". I know the workers are with us and we know what happened at the time of the 19th January strike. I(said: "If you throw that challenge, I accept it". It is they who threw the challenge. And I have accepted it. This is just to set the record straight.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: I would like to know whether we proceed with the next Bill. We will now take up the Motor Vehicles (Amendment) BUI, 1982.

THE MOTOR VEHICLES (AMENDMENT) BELL, 1982

नौवहन तथा परिवहन मंत्रालय में राज्य मंत्री (श्री सीताराम केसरी): श्रीमन मैं प्रस्ताव करता हूं कि —

"मोटर यान अधिनियम, 1939 का और संशोधन करने वाले विधेयक पर, जिस रूप में वह लोक सभा द्वारा पारित किया गया है, विचार किया जाये ।"

The question was proposed.

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश): उपसभापति जी, मैं सदन के नेता महोदय से यह निवेदन करूंगा कि खाली जो दो मनी बिल हैं, जिनको पास करना आवश्यक है उसको पास कर लिया जाये । लेकिन इस बिल को अगले सैशन के लिये छोड़ दिया जाय, यह मेरा निवेदन है ।

श्री सीताराम केसरी: मेरा आपसे निवेदन है कि चूंकि इस बिल का संबंध दुर्घटनाओं से है और आप जानते हैं कि दुर्घटनाओं में मरने वाले लोग गरीब और कमजोर वर्गों के लोग होते हैं, इसलिये सदन से मेरा निवेदन है कि इस विधेयक को निश्चित रूप से पास कर दिया जाये । यह गरीबों से संबंधित बिल है ।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : कहने के लिये तो है । लेकिन सच बात तो यह है कि इसके अन्दर एक प्रोविजन है कि अगर मेरी मोटर गाडी से, मेरे ड्राइवर से, किसी को चोट लग जाय तो किसी सबूत की आवश्यकता नहीं है, मुझे 15 हजार रुपये देने पड़ेंगे । किसी सबूत की आवश्यकता नहीं है । उस पर जाने की आवश्यकता नहीं है । अगर कोई आदमी जानबूझकर आत्म-हत्या करने के लिये आता है तो उसको उसके द्वारा 15 हजार रुपया दिया जायेगा । इसलिये यह जो है इसको सोच-समझ कर फिर लाया जाये ।

श्री लाल कृष्ण आडवाणी : मैरिट पर . . .

श्री जगदीश प्रसाद माथुर : मेरा ड्राइवर चला रहा है । किसी ने उसके आगे आकर आत्म हत्या कर ली, या चोट लग गई तो उसके लिये उससे पैसा ले लेंगे . . .

श्री सीताराम केसरी : इंश्योरेंस है, व्यक्ति की बात नहीं है । इंश्योरेंस कम्पनी पे करेगी, आदमी नहीं पे करेगा । मेर आपसे निवेदन है कि क्योंकि यह कमजो

वर्ग से संबंधित है, इसलिये इस पर आज ही, विचार किया जाये ।

श्री हुक्मदेव नारायण यादव (बिहार) : उपसभापति महोदय, ...|

श्री उपसभापति : आप बैठ जाइये, उनको बुलाया है, उनको बोलने दीजिये। आप बाद में कह दीजियेगा ।

Yes, Mr. Ramakrishnan. You speak first.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, knowing the sense of the House, I won't take much time. But it is very unfair to expect that a legislation, just because the House is tried, should be passed in a hurry and this I cannot appreciate. Still, knowing the feelings of my honourable colleagues. . .O.K., Sir, if they do not want this now, I will stop.

SHRI LAL K. ADVANI: Mr. Deputy Chairman. Sir, I would once again request the Leader of the House to take up this later. It may be that we will agree to it; I do not know really. But I need time to consider it. That is all. After all, we have been without this kind of a legislation for the last so many years and heavens are not going to fall if you allow the House to consider it after full deliberation. And, Sir, when I discussed this, I said that so far as the Money Bills are concerned, the House should pass them because if they are not passed now, they cannot be passed and, therefore, we were willing to co-operate. But, in this present case, this can be held over till the next session and the i other ones you can certainly pass.

THE LEADER OF THE HOUSE (SHRI PRANAB MUK-HERJEE): Sir, there is a little urgency so far as this particular B'll is concerned. As the honourable Members are aware, my honourable Colleague, the Shipping and Transport Minister got the special permission of the Speaker to waive, the notice period in the other House and in the other House this received wide support from almost all sections of the House. That 'is why I have suggested that that this should be taken up; otherwise, there was no urgency, and if the Minister did not feel it necessary, I would have readily agreed.

SHRI JAGDISH PRASAD MA-THUR: What is the urgency now?

SHRI PRANAB MUKHERJEE: The urgency is there and the Minister, when he replies will tell you that the urgency is. We cannot just decide the urgency of each merely because you are raising the question. The urgency is there and that is the reason why he wanted to have this passed and even the notice period was waived by the Speaker of the Lok Sabha and the Lok Sabha discussed it and it received the support of every section of the House. This is the position. We wanted to introduce this and we wanted to have this benefit given to the accident victims with immediate effect and that is the urgency and this urgency will have to be understood. This is one of the important social security measure: whereby the victims of accident; will get some benefit out of th< legislative enactments. So, this i the urgency and I would reques the honourable Members to ap predate this point and to agr? to it.

श्री हुक्मदेव नारायण यादव : उपसभापति महोदय, यह मोटर वैहिकल एक यह जो है, इसमें एक्सीडैन्ट्स को रोक के लिये कानून बना रहे हैं। लेकिन हाउ में पास कराने के लिये एक्सीडेंट कर रहे तो कैसे होगा । इसलिये मेरा निवेदन कि ऐसा मत करिये ।

MR. DEPUTY CHAIRM^ Yes. Mr. Ramakrishnan, you continue your speech now.

SHRI R. RAMAKRISHNAN: Mr. Deputy Chairman, Sir, I fully appreciate what the honourable Leader of the House has said. There is definitely urgency to pass this Bill. Whenever air accidents happen or train accidents take place, they receive wide publicity all over the country through the media of newspapers, radio and so on. But road accidents, whenever they occur, do not receive any publicity at all and the persons who are killed in road accidents are generally the poor and the illiterate people. But I do not exclude the other sections of the society who may also get involved in road accidents. It is definitely good that the Government has come forward with this piece of legislation and it is a very good legislation although one may have a difference of opinion on the quantum of compensation provided in the various sections. For example, it is five thousand rupees to be given for death and one thousand rupees for grievous hurt. Also, Sir, the setting up a fund called the Solatium Fund with contributions from the Central Government, the State Governments and from the General Insurance Corporation is the most welcome feature.

Sir, in this connection, I would like to say a few words which will sadden the heart of every person. Sir, I do not know whether India may be leading in so many other spheres or not, but you and perhaps the whole House will be shocked to know that as against the world tally of 250/000 persons killed every year, 7 million people were injured in road accidents in India. Alone in 1981, we have got the dubious record of as many as 24805 people having been killed. *These* 25,000 people out of 250,000 Form nearly 10 per cent of the road iccider. ts in the world which result in fatalities in India.

Sir. again, the incidence of deaths on roads per 10;000 vehicles lowest in a small country, an under-developed country, like Indonesia where it is 3.9 per cent. In a very developed country like the United States it is 4.7 per cent, In Sweden it is '5 per cent, in Germany it is 12.5 per cent; but you will be shocked to know that the total incidence of deaths on roads per 10,000 vehicles in India is 65 per cent. It is very shocking to know that 24 per cent of the people who are killed in road accidents in India are children below the age of 16, 21 per cent belong to the age-group of 17—24 and 49 per cent belong to the age group 24—60.

Sir, it is really a sad thing. You will note that the Institute of Road Safety has brought out statistics that 70 per cent of the road accidents in India are due to commercial vehicles, that is, lorries and buses. Sir, it is absolutely necessary that since road accidents take so much toll in this country, the Government, whether at the Centre or in the States, should bring forward a very comprehensive penal legislation to see that this sort of accidents > are deterred in future. Sir, nowadays it is easily said that the easiest way to kill a person in India is to take a lorry and crash it into his scooter or his motor car. Life in India seems to be so cheap that it is absolutely necessary that the hon. Minister should also bring forward a comprehensive Bill which will take note of all these things and which can make provisions for these matters. Sir, even in the Statement of Objects and Reasons the Minister himself observes that the Law Commiss'on has made several recommendations and that only such recommendations as are of very urgent nature the hon. Minister has brought forward in this amending Bill and later the

other things will be carefully studied and they will bring another Bill in a later session. I hope that this will be done very soon.

Sir, one must also consider that the nature of the roads in India is very bad. This is a matter which also, fortunately, comes under his own Ministry of Shipping and Transport, and I hopt that he will take care to see that at least the national highways are kept in a very good state. When you compare Indian roads with the German roads or the American roads, you will find that Indian roads are not good enough, and this is one of the causes of accidents.

Sir, many of the parts of lorries and buses in India which the manufacturers well are second grade or third grade quality-like spare parts, tyres and other things which they supply to various corporations. And this is also one of the reasons of accidents. So there should be a monitoring cell or a surprise inspection cell which will form a part of the Ministry which will inspect all these things so that only high quality parts come in.

Then, Sir, in India we have absolutely no traffic consciousness. We are a land of bullock carts, goats, sheep, cows—all sorts of animals walking on the roads carefree. These are traffic hazards. And unless something is done to inculcate a sense of traffic consciousness in the people from a very young age. I do not think the road accidents in India will be any less.

Sir, in metropolitan cities a lot of accidents take place. One of the reasons why a lot of accidents take place is jay walking by the citizens. Even responsible citizens belonging to the higher strata of society do not cross the road in zebra crossing or pedestrian crossing. They just cross the road wherever they like, which causes a lot of accidents. So there should be a sort of heavy fine imposed on jay-walking, and this is something for which the Minister should bring forward a comprehensive Bill.

Sir, only one or two more points I would like to make. Sir, a very welcome feature of the Bill is that he has insisted that all the vehicle numbers should be in Arabic numerals. This is the most welcome feature. A person in Tamil Nadu doss not know Hindi. Similarly a person who comes from the Punjab or Haryana does not know Tamil script. Even I do not know the Tamil script properly in the sense of old numerals or script. So the provision that has been brought forward for Arabic numerals is a very welcome provision. But the more important thing is to see that it is implemented in practice. Then. Sir I would conclude by saying a few things. About the comoensation I would say that it is very difficult for the poor illiterate man in the rural areas who gets involved in an accident to go to the tribunal to getting compensation. You should help him by some sort of legal aid cells so that he is able to get the compensation.

The compensation provided by this bill is only marginal or minimal and it is not the total compensation. In India we had the case of one Ajit Singh of Gujarat. The Supreme Court gave a very bad observation against the various tribunals that he was killed in a road accident in 1966 and his wife and children had to wait for 15 long years to get the paltry compensation of 19,120' rupees the Harayana Government made a laughing stock of itself when they contested a compensation given to a accident victim of only R 14,400. They went in appeal up to the Supreme Court. The Supreme Court. Judges had to come down heavily on them.

[Shri R. Ramakrishnan]

Amount of compensation is little. In an air accident, Rs. 1,50,000/- are given. In train accidents. Rs. 50,000/- are given. In road accidents, you get compensation through the tribunals. You know how the Judges act in these eases. Therefore, there should be a complete re-evaluation of this matter.

Although this Bill is to be welcomed it right now, there are certain features in particular which are to be more welcomed. Photograph on the driving licences has to be greatly welcomed. I think the hon. Minister will come forward with a comprehensive Bill on this subject. Thank you.

SHRI GULAM RASOOL MATTO (Jammu & Kashmir): Mr. Deputy Chairman, Sir, I was inclined to agree with Shri Lai Krishan Advani that this Bill be postponed. After the Leader of the House explained the urgency of the matter. I am inclined to agree to this Bill being passed today itself. I agree to what has been said by my friend, Mr. Ramakrishnan. On the Jammu and Kashmir highway, there are a lot of accidents which take place and there is no compensation. Mr. Krishnan has made several points. I will request the Minister kindly to consider them so that compensation is paid in time. There are two pomts which nesd to be considered. Firstly. Mr. Mathur has raised the point with regard to these people who want to commit suicide and throw themselves under a vehicle. The second point is about the quantum of compensation which, to my mind, is much less. As the legislation has already been passed by the other House. I agree to pass the Bill today and would request him to come forward with th« a mcnd-ments of Mr. Mathur in the next Bill for raising the quantum of compensation and also to identify those who want to commit suicide.

With these words. I support the Bill.

श्री हुक्मदेव नारायण यादव उपसभापति महोदय, विधेयक में सरकार की मंशा अच्छी भी हो और सरकार का इरादा बढिया भी तो हो और जैसा कि केसरी जी ने कहा कि गरीबों के लिये जो रास्ता चलते चलते मार दिये जाते हैं उनके फायदे के लिये लाये हैं लेकिन इसके बावजूद भी कानून को ऐसा बनाना चाहिए कि जो कानून न्याय दिला सके, ऐसा नहीं हो कि न्याय के बदले अन्याय होने लगे। मैं अपना ही उदाहरण दे दूं जैसे आपने कह दिया कि वर्दी में कोई भी पुलिस अधिकारी किसी भी ड्राइवर या कन्डक्टर का लाइसेंस चैक कर सकता है। कहीं भी कोई भी पुलिस अधिकारी वर्दी में यह कर सकता है। लेकिन पुलिस अधिकारी का क्या हाल है, वर्दी वालों का क्या हाल है। भगवान ही जाने, दूसरों की बात तो जाने दीजिये।

उपसभापति महोदय, दरभंगा में मेरे नाम से मेरा ट्रैक्टर अपना सामान लादकर जा रहा था। मेरे ड्राइवर को पकडकर वर्दी वाले ने उससे 140 रुपये ले लिये। जब ओनरशिप मेरे नाम से लिखा हुआ है, उसमें लिखा है हुक्मदेव नारायण यादव, एम० पी०, मेरे ड्राइवर के पास लाइसेंस है फिर भी उस से 140 रुपये ले लिये। मैंने आई जी को लिखा, चीफ मिनिस्टर को लिखा, डी आई जी से मिल कर कहा, कुछ नहीं हुआ। और वह हवलदार की पोस्ट पर था प्रमोशन पाकर जमादार हो गया, उसका बाल बांका नहीं हुआ। यह मैं मजबूरी में कह रहा हूं, 1980 की घटना है। तो जो वर्दी वाले हैं जब एम पी के साथ यह दुर्घटना करते हैं तो साधारण ट्रक वाले या गाड़ी वाले अथवा जीप वाले या स्कूटर वाले की क्या दुर्दशा होती होगी। वह तो भगवान जाने। वर्दी में साक्षात यमराज महराज खडे रहते हैं चौराहे पर। ट्रक जा रहा है

हाथ दिखा दिया और 10–20 रुपये नहीं देते तो लाइन नहीं देंगे कहेंगे घेरो । आप कहीं भी चले जाइये उपसभापति महोदय, अगर आपको पहचानते नहीं हैं तो किसी भी ट्रक को बिना पैसे लिए जाने नहीं देते हैं । केसरी जी को अगर पहचानते नहीं तो अगर वे भी जाना चाहेंगे तो नहीं जाने देंगे । . . (व्यवधान) . . .जो ट्रक लेकर चलते हैं, उस पर सामान लेकर चलते हैं, बस वाले चलते हैं हर चौराहे पर ट्रैफिक पुलिस के जवान खड़े रहते हैं और बिना पैसा जाने नहीं देते । इन जगहों पर जो पोस्टिंग होती है तो इसके लिये बड़े पुलिस अधिकारियों को पैसा दिया जाता है । मैं कहता हूं कि आपकी मंशा है आपने दे दिया कि बिना लाइसेंस के कोई नहीं चलायें, पुलिस आफिसर को अधिकार है कि वह जहां पावे चैकिंग कर दें । लेकिन आप लाखों चाहें पर हर चौराहे पर केसरी जी पुलिस की वर्दी पहन कर चैकिंग पर नहीं रहेंगे, आजाद साहब नहीं होंगे, कल्पनाथ राय रहेंगे नहीं । जिनको आप पावर दे रहे हैं पावर लेकर खडे रहेंगे और आपकी पावर का मिसयूज करेंगे । तो कोई भी आदमी पुलिस का जो इस पावर का मिसयूज करेगा उसको कैसे रोका जाय इसकी जिम्मेदारी आपकी है । अगर कोई किसी जगह से किसी ट्रैफिक पुलिस के बारे में कोई शिकायत आती है तो इसके ऊपर विजिलेंस रहना चाहिए जो इन बातों को देखें । दरभंगा में एक एस० पी० थे श्री शिव चन्द्र झा । वे बड़े ईमानदार थे और ईमानदारी के कारण उनको वहां पर रहने नहीं दिया उनको वहां से भगा दिया । तो इन शिव चन्द्र झा एस० पी० . . . (व्यवधान) . . .नहीं थे ये एस० पी० झा नहीं, दूसरे एस० पी० झा हैं । तो उस समय वह चैकिंग करते रहते थे और कोई किसी से पैसा नहीं ले सकता था और जब तक वह मौजूद रहे ट्रैफिक का काम भी ठीक ढंग से होता रहा ।

दूसरी बात जो इसमें कही गयी है वह यह है कि मरेगा तो मरने वाले को 15 हजार रुपया और निकम्मा होने वाले को 7 हजार रुपया । मैं कहता हूं कि जिंदगी की कीमत अगर इस तरह से लगाते हो तो इस में यह भी कर दो कि अगर एक टांग टूटेगी तो 7 हजार रुपया, एक हाथ टूटेगा तो 9 हजार रुपया और अगर सर फूटेगा तो 11 हजार रुपया, हर शरीर के पार्ट के हिसाब से इस में लगा दिया जाये कि मरने पर 15 हजार और निकम्मे होने पर 7 हजार और इस पर इतना बांध दिया तो मतलब यह कि जिन्दगी की कीमत का मूल्यांकन आप इस तरह से करते हैं । अगर कोई कार वाला किसी को मार दे और आप कहते हैं कि मालिक कम्पनसेशन देगा 15 हजार रुपया, यह पहले मिलता था, या नहीं मिलता था, मुझे नहीं पता लेकिन आप दिलाने की कोशिश कर रहे हैं यह धनराशि तो मुझे इसमें कोई एतराज नहीं है । लेकिन मैं यह कहूंगा कि जिन्दगी की कीमत 15 हजार मत लगाइये, जिन्दगी की कीमत रुपये में मत लगाइये और कानून ऐसा बनाइये . . .

श्री उपसभापति : आपने कह दिया अब समाप्त करिये ।

श्री हुक्मदेव नारायण यादव : आखिरी बात मैं यह भी कह दूं कि मान लिया जाये कि मैं कार वाला हूं और मेरा ड्राइवर है और किसी से उसकी दुश्मनी है और वह उसकी देह पर जाकर मार देता है और उस पर 15 हजार रुपया जुर्माना लिया जायेगा तो यह जो इस में खतरा है कि किसी कार वाले व्यक्ति का इरादा नापने का कोई थर्मामीटर नहीं है । जैसा कि कोई ड्राइवर है उस पर थर्मामीटर

[श्री हुकमदेव नारायण यादव]

लगाकर देख लिया जाय कि उसकी नीयत पाक-साफ रहेगी या नहीं । तो इसके लिये आप क्या व्यवस्था कर रहे हैं ?

श्री उपसभापति : श्री जगदीश प्रसाद माथुर ।

श्री जगदीश प्रसाद माथुर : श्रीमन्, बिल का जो उद्देश्य है उससे कोई असहमति हो ही नहीं सकती । उद्देश्य है गरीबों को जो कई बार चोट पहुंचती है, हत्या हो जाती है, तो उस को किस तरह से कम्पनसेशन दिया जाय और मृत्यु होने पर 15 हजार रुपये की कीमत देना तय किया है । 15 हजार रुपया किसी के जीवन का मूल्य नहीं हो सकता है यह बिल्कुल सच है ।

श्री उपसभापति : पेइंग कैपेसिटी भी देखनी है ।

श्री जगदीश प्रसाद माथुर : तभी संभव है कि 15 हजार से 5 लाख कीमत दी जाय । (व्यवधान) इसलिये मैं इस बिल का समर्थन करता हूं कि इस में जो प्राइवेट ड्राइवर, चलाने वाले हैं उनके लिये फोटोग्राफ की व्यवस्था की गई है । यह ठीक किया गया है, इसकी आवश्यकता थी जो इतने दिनों तक नहीं हुआ । क्योंकि इसके अभाव से कई बार क्या होता था कि किसी का लाइसेंस कोई लेकर चला जाता था और पता नाम वगैहरा बताकर चलाता रहता था, अब यह नहीं हो सकेगा । लेकिन यह जरूर होगा कि जवानी में जो लाइसेंस बनायेगा बुढ़ापे में उसकी शकल बदल जायेगी ।

श्री उपसभापति : फोटो भी बदल दिया जाय ।

श्री जगदीश प्रसाद माथुर : दूसरा, यह भी ठीक किया गया है कि जिनके पास लाइसेंस है उनको 6 महीने के भीतर अपना फोटो चिपकाने की व्यवस्था है, इसके लिये तो व्यवस्था हर स्थान पर पहले से कर देनी चाहिए थी क्योंकि प्राइवेटली गाड़ी चलाने वाले बहुत लोग हैं और हर आदमी वहां जाकर खड़ा हो यह बड़ा मुश्किल है । तो इसके लिये व्यवस्था पहले से कर लेनी चाहिए ताकि कम से कम आखिरी 3—4 महीने में सब लोग अपना लाइसेंस बनवा सकें । थोड़ी बात में अपने पार्लियामेंट मैम्बर्स के लिये कह दूं । उन को आप यह सुविधा दें कि फोटो लगवाने के लिये क्यू में न खड़ा होना पड़े । मैं यह विश्वास करता हूं कि यह बिल वास्तव में तभी एफैक्टिव होगा जब स्कीम आयेगी । जल्दी से जल्दी यह स्कीम ला कर अगले सैशन से पूर्व इस को लागू कर दें, इतना ही मैं कहना चाहता हूं ।

श्री सीताराम केसरी : उपसभापति महोदय, मोटर वेहिकल्स संशोधन विधेयक बहुत ही निर्दोष है । जो यादव जी ने कहा हाथ टूटने और पांव टूटने के बारे में उस के बारे में स्थिति यह है कि जो व्यक्ति दुर्घटना में परमानेन्टली डिसेबिल्ड होगा उसे साढ़े सात हजार रुपया तत्काल मिलेगा । उस के आधार पर वह केस भी कर सकता है कोर्ट में । उस से ज्यादा उसको कोर्ट से मिल सकता है । इसी तरह 15 हजार दुर्घटना ग्रस्त होने पर मृत्यु के बाद उस व्यक्ति के उत्तराधिकारी को मिलेगा । उस का उत्तराधिकारी कोर्ट में भी जा सकता है ज्यादा मुआवजे के लिये । इस में इसका प्रावधान है । जहां तक काम्प्रीहेंसिव बिल की बात है, मैं उनके सुझाव का स्वागत करता हूं और शीघ्रातिशीघ्र काम्प्रेहेंसिव बिल लाने की कोशिश करूंगा ।

जहां तक पारित होने के बाद बिल को क्रियात्मक रूप देने की बात है, मैं यहां सदन के सामने यह आश्वासन देता हूं कि इस बिल के पारित होने के बाद इस को शीघ्रातिशीघ्र क्रियात्मक रूप दूंगा और जो दुर्घटनाग्रस्त व्यक्ति होंगे, उन की मृत्यु होगी या डिसेबिल्ड होंगे उन्हें मुआवजा निश्चित रूप से मिलेगा। इसी के साथ मैं सदन से आप के द्वारा निवेदन करूंगा कि इस निर्दोष और सगुण संशोधन विधेयक को स्वीकार करें।

MR. DEPUTY CHAIRMAN: Now I will put the motion.

The question is:

"That the Bill further to amend the Motor Vehicles Act, 1939, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 10 *were added to the Bill.*

MR. DEPUTY ' CHAIRMAN: In clause 11 there are two amendments but the mover is not present. So, I will put clause 11 to vote.

The question is:

"That clause 11 stand part of the Bill." ' ;-f

The motion was adopted.

Clause 11 *was* added *to the Bill.*

Clauses 12 *and* 13 *were added to the Bill.*

MR. DEPUTY CHAIRMAN: In clouse 14 there are two amendments but the mover is not present. So, I will put clause 14 to vote.

The question is:

"That clause 14 stand part of the Bill."

The motion was adopted. Clause 14 *was added to the Bill.*

Clauses 15 *to* 27 *were added to the Bill.*

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

श्री सीताराम केसरी : मैं प्रस्ताव करता हूं कि :

"यह विधेयक पारित किया जाये।"

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL, 1982

THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND (AMENDMENT) BILL, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976, as passed by the Lok Sabha, be taken into consideration.

Sir, I also move:

"That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Act, 1976, as passed by the Lok Sabha, be taken into consideration."